

acres of undeveloped land has been allotted to 29 co-operative house building societies and 110½ acres of developed land to 23 such societies.

About 200 societies have yet to be allotted land and their cases will be taken up in due course by the Delhi Administration.]

SECONDARY SCHOOL EXAMINATION

*580. SHRI S. C. DEB: Will the Minister of EDUCATION be pleased to state:

(a) whether he suggested *viva-voce* test as part of the Secondary School Examination while addressing the concluding session of the Chairman and the Secretaries of the Board of Secondary Education; and

(b) if so, how he envisages the scheme to materialize?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): (a) The suggestion was to examine the feasibility of introducing *viva-voce* test in some appropriate form.

(b) Details have to be worked out.

NATIONAL GALLERY OF MODERN ARTS, NEW DELHI

*581. SHRI B. K. GAIKWAD: Will the Minister of EDUCATION be pleased to state:

(a) the number of reserved seats for the posts of Junior Guide Lecturer in the National Gallery of Modern Arts, New Delhi which were advertised in the 'Hindustan Times' in February, 1963; and

(b) the number of candidates belonging to the Scheduled Castes who applied for the posts?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): (a) There is only one post of Junior Guide Lecturer in the National Gallery of Modern Arts and it is reserved for a Scheduled Caste candidate.

(b) Five.

COLLECTION OF UNAUTHORISED FEES BY SCHOOLS IN DELHI

*582. SHRI BANSI LAL: Will the Minister of EDUCATION be pleased to state:

(a) whether Government's attention has been drawn towards a news-item published in the "Evening News" dated, November 28, 1963 under the heading "Lakhs collected as unauthorised fees" by the schools and colleges of Delhi from the students;

(b) if so, the names of the schools and colleges with the amount they have charged unauthorisedly from the students; and

(c) what action Government have taken against the authorities of those schools and colleges, and if no action has been taken what are the reasons for not taking any action in the matter?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): (a) to (c) The information is being collected and will be laid on the Table of the House.

PILFERING AND SMUGGLING OF SCULPTURES

*583. SHRI G. MURAHARI: Will the Minister of EDUCATION be pleased to state:

(a) whether he is aware of the large scale pilfering and smuggling of pieces of sculpture and other objects of archaeological value out of India; and

(b) if so, what action Government propose to take in this regard?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): (a) Government are not aware of any large scale pilfering and smuggling of pieces of sculpture and other objects of art out of India, but there have been a few cases of loss by theft from archaeological monuments and museums.

(b) Greater security measures such as stricter watch and ward arrangements, better lighting, surprise checks and inspections, barring of sky-lights and windows with steel strips, are being taken in the case of monuments and museums with the Central Government. In other cases such measures have been recommended to the State Governments and other non-Governmental organisations concerned. Customs authorities have been alerted to prevent smuggling out of stolen pieces and police are also investigating the cases.

GEAR-MAKING PLANT FROM NAPCO
INDUSTRIES INC., U.S.A.

*584. SHRI ABDUL GHANI: Will the Minister of STEEL, MINES AND HEAVY ENGINEERING be pleased to refer to the reply given to Starred Questions Nos. 365 and 232 in the Rajya Sabha on the 3rd September and 28th November, 1963 respectively and state:

(a) whether it is a fact that the Detroit Bevel Gear Division of Napco Industries Inc., U.S.A. made an offer direct to the Central Government for setting up the gear-making plant in the year 1959;

(b) if so, the date on which the offer was made and the date on which licence was issued for setting up the plant and to whom it was issued;

(c) whether the machinery of the plant was also offered to the Central Government;

(d) when the machinery of the plant was manufactured;

(e) what was the amount of evaluation of the equipment which was done separately in October 1960 and June, 1961; and

(f) whether the Central Government has given any guarantee to the collaborating firm?

THE MINISTER OF STEEL, MINES AND HEAVY ENGINEERING (SHRI C. SUBRAMANIAM): (a) to (f) A statement is laid on the Table of the Sabha.

STATEMENT

(a) and (b) No such offer was made direct to the Central Government. However, based on an application received under the Industries (Development and Regulation) Act, 1951, in 1959, which envisaged collaboration with M/s. Napco Industries Inc., U. S. A., M/s. Bahri Automobile Corporation, Bombay, were granted a licence under that Act on the 31st October, 1961, for the manufacture of bevel gears, universal joints, etc.

(c) No.

(d) The Plant consists of a large number of machines, including tools, jigs and fixtures. It will not, therefore, be possible to indicate the date of manufacture of each individual machine. Broadly speaking, the bulk of the machinery was purchased during 1940 and 1958. Adequate steps have, however, been taken to ensure that the entire plant is re-conditioned to the extent needed, that guarantee is given as for new machinery, and that inspection is carried out before packing in U.S.A. and after arrival in India.

(e) The evaluation made in 1960 at the instance of the Indian Embassy, Washington related to the fair market value of the machinery as well as the replacement cost of tools, jigs, fixtures, etc. The total appraised value for both was put at \$4,743,190 as detailed below:—

(i) Fair Market value of machinery and equipment . . .	1,127,000
(ii) Replacement cost of tools, jigs and fixtures . . .	3,616,190
TOTAL . . .	<u>4,743,190</u>

The evaluation made in 1961, at the instance of the Agency for International Development, U.S.A., was con-